

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 833/(MAH)/2017



CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: Rajadhani Electricals
V/s.
Essar Projects (India) Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
31.	Dhwan Shah a/w Kuntika Sethi ilb Cyril Amarchand Mangaldas	Adv for Respondent	
31.	Nand Menon	Adv for Petitioner <u>ORDER</u>	

TCP No. 833/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner appearing has informed that the Applicant having not filed the Bank Certificate as well as the statement of accounts as envisaged under section 9 of the IB Code. The Petitioner is hereby directed to file the same within one week hereof.

List this matter on 29.09.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)